NATIONAL COMPANY LAW TRIBUNAL NEW DELHI NEW DELHI

C. P. NO. 25/ND/08 **CA. NO**.

PRESENT: SMT. INA MALHOTRA

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22,09,2016

NAME OF THE COMPANY: Sh. Vinod Gupta V/s. M/s. Classic Digi-Tech Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

P. Rajesh Tyagi, Adv. J. Petitioner.

Mr. Monisha Charlery, Adv. J. Petitioner Manny

Mr. Monsumyer Singh, Adv. J. Petitioner Manny

Mr. Rajang Ray Yaman.

Mr. Publicon Towni

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Mr. S. k. Supta Resp in Larson Links

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Common Order

Ld. Counsel for the respondents has addressed her arguments in CA 470/2009.

- 2. Mr. Rajesh Tyagi, Ld. Counsel for the petitioner concedes that he is not prepared with the arguments. It appears that the main resistance by the petitioner to the execution of the consent order is an alleged demand raised by the Income Tax Department. However, no such resistance or notice of demand has been pointed out by the Id. Counsel. It would also be pertinent to know whether the demand had been raised before the last consent order was passed in February, 2012.
- 3. Be listed on 28.09.2016.

(Ina Malhotra) Member Judicial